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Central Administrative Tribunal, Principal Bench

Original Application No. 1369 of 2001
M. A. No. 1189/2001

New Delhi, this the 29th day of August, 2001

Hon'ble Mr. M. P. Singh, Member(A)
Hon'ble Mr. Shanker Raju, Member(J)

1. Dr. Krishna Pratap Singh
s/o Shri Ramesh Chandra
Medical Officer
Central Jail, Tihar
under Directorate of Health & Family Welfare
Govt. of NCT of Delhi
R/o 9/3461, St. No. 3
Gian Nagar, Dharampur
Gandhi Nagar, Delhi-3

2. Dr. Meenakshi Bhardwaj,
W/o Dr. Amit Vikram
Medical Officer
Central Jail, Tihar
under Directorate of Health & Family Welfare
Govt. of NCT of Delhi
R/o L-124, Sector-11
Noida (U.P.)

- Applicants

(By Advocate: Ms. Sunita Choudhary, proxy for Sh. K. N. R.
Pillai)

Versus

1. Govt. of Delhi, through
Secretary (Medical)
Department of Health & Family Welfare,
Delhi Secretariat (Players Bldg.)
I.G. Indoor Stadium
New Delhi

2. The Director of Health Services (Delhi)
E-Block, Saraswati Bhawan,
Connaught Place, New Delhi

- Respondents

(By Advocate: Shri Ram Kanwar)

O R D E R (ORAL)

By Mr. M. P. Singh, Member(A)

M. A. No. 1189/2001 for joining together is
allowed.

2. By filing this OA, the applicants have claimed
the following relief:

i) A direction to the respondents as given in
Dr. Sangita Narang's case, which direction was

MR

Y

complied with by them, that the applicants should from the date of initial appointment be granted the same pay scale and allowances including NPA and also the same benefits of service conditions as are admissible to Medical Officers appointed on regular basis, the breaks if any in their service may be treated as dies-non and notwithstanding these they shall be treated as having continued in service from the date of first appointment and they shall be so continued till regular appointment is made to the posts"

3. Today, learned counsel for the applicants has produced before us a copy of letter dated 25.7.2001 whereby the issue of grant of regular pay scale to ISM & H and Allopathic doctors has been finally considered by the Council of Ministers in the context of judgement in OA No. 2108/99 pronounced by the C.A.T. and it has been decided that the aforesaid decision of the Tribunal be implemented in the case of all remaining contractual Medical Officers and Junior Specialists to avoid infructuous litigations within a period of 15 days as the matter has to be brought to the notice of the Tribunal in the cases which are still pending. By issue of this letter, the relief sought for by the applicants has been granted by the respondents and, therefore, the OA has become infructuous. It is accordingly dismissed as having become infructuous.

S. Raju

(Shanker Raju)
Member(J)

M.P. Singh
Member(A)

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